Central Administrative Tribunal Lucknow Bench

RA-69/005 MA-2986/2005 OA-436/1998

:Lucknow this the 30 day of November, 2005.

Hon'ble Sh. Shanker Raju, member(J) Hon'ble Sh. S.P. Arya, Member(A)

U.O.I. & Ors.

Review Applicants

Versus

Surya Mani

Respondent

(Order (By Circulation) Hon'bie Shri Shanker Raju, Member(J)

This R.A. is directed against an order passed by this Bench on 9.9.2005 in OA No. 435/98 where appointment of Respondent No.3 as Branch Postmaster had been assailed. By this order, placing reliance on a decision of the Apex Court in **Suman Verma Vs. U.O.I.** (2005(1) ATJ 553) and decision of Full Bench of the Tribunal in H. Lakshmana Vs. **SSPO** (2003(1) ATJ CAT (FB) 277) appointment of Respondent No.3 was set aside and respondents had been directed to offer appointment to the applicant.

- 2. Delay in filing the review application for the justifiable reasons is condoned.
- 3. On merit, there is an attempt on the part of the respondents' counsel to re-agitate as if it is an appeal, which is not permissible in law in the light of decision of the Apex Court in Union of India v. Tarit Ranjan Das, 2004 SCC (L&S) 160). Moreover, fresh selection of those who had

not come before us. As such, we cannot redress their grievance. In this view of the matter, R.A. is dismissed in circulation. No costs.

(S.P.Arya) Member(A) Member(J)

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